GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:2103 ANSWERED ON:20.07.2009 SEZS IN KERALA Mani Shri Jose K.;Raghavan Shri M. K.;Venugopal Shri K. C.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of Special Economic Zones (SEZs) operational in the State of Kerala alongwith the proposals, if any, for setting up more SEZs in the State;
- (b) the details of approved and pending applications for setting up SEZs in Kerala alongwith the reasons for pendency;
- (c) whether the Government has received any request from the Government of Kerala for change in norms of SEZs policy due to shortage of vacant land in the State; and
- (d) if so, the details thereof alongwith the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) and (b): A total of 24 proposals have been accorded formal approval under the SEZ Act, 2005 in the State of Kerala, out of which 11 have been notified. The list of notified SEZs is available in the website: www.sezindia.nic.in. A total of 15 proposals for setting up of SEZs in Kerala are pending for consideration of Board of Approval due to non receipt of requisite clarification/ documents/State Government recommendations.
- (c) and (d): The requirements of minimum area of land for a class or classes of SEZ has been prescribed in the SEZ Rules. Special dispensation has been provided for the Union Territories and State of Assam, Meghalaya, Nagaland, Arunachal Pradesh, Mizoram, Manipur, Tripura, Himachal Pradesh, Uttaranchal, Sikkim, Jammu & Kashmir and Goa. The Government of Kerala requested that the restrictions of acquired land may not apply when the SEZ is proposed to be directly developed by a Government or Government agency. This has not been agreed to.